Sl. No.	District	Number of Villages
10.	Chittaurgarh	87
11.	Dausa	2
12.	Dhaulpur	1.
13.	Dungarpur	19
14.	Jaipur	2
15.	Jalore	2
16.	Jhalwar	77
17.	Jhunjhunu	1
18.	Jodhpur	3
19.	Karauli	2
20.	Kota	15
21.	Nagaur	3
22.	Pali	3
23.	Pratapgarh	115
24.	Rajsamand	42
25.	Sawai Madhopur	2
26.	Tonk	3
27.	Udaipur	228
	Total	770

Understating of revenue by telecom companies

708. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether as per CAG's report six telecom companies have understated their revenues by ₹ 46,000 crores thereby effecting loss to Government Exchequer of ₹ 12,490 crores, if so, the details thereof;
- (b) whether Government has made any enquiry into the matter to evolve the truth; and
- (c) the steps being taken by Government to book the culprits and save Government funds?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) As per report No. 4 of 2016 of Comptroller and

Auditor General of India; short/non-payment of LF, SUC and interest due thereon as on 31st March, 2015 is as per the following table:-

(Amount in crore)

Sl. No.	Name of Company	Licence fee	Spectrum	Interest	Total
		Usage Charge			
1.	Bharti Airtel	719.46	347.49	1584.94	2651.89
2.	Vodafone	522.56	227.29	915.54	1665.39
3.	Reliance	1125.40	381.85	2221.29	3728.54
4.	Idea	289.99	133.27	541.63	964.89
5.	Tata	1019.16	338.52	1857.71	3215.39
6.	Aircel	75.80	31.81	155.22	262.83
145	Total	3752.37	1460.23	7276.33	12488.93

(b) and (c) The Government conducted the Special Audit of five major telecom companies in 2009 for financial year 2006-07 and 2007-08. On the basis of this Special Audit demands for ₹ 1846.51 crores were issued. All the demands were challenged in the Courts by telecom companies and the status is as below:

Sl. No.	Name of Telecom Service Providers	Name of Judicial forum
1.	Tata Communication Ltd.	High Court of Madras
2.	Tata Telecommunication Service Ltd.	High Court of Kerala
3.	Vodafone Group	TDSAT
4.	Reliance Group	High Court of Kerala
5.	Bharti Group	High Court of Kerala
6.	Idea Group	High Court of Kerala

These demands are subjudice till date.

Government has decided to conduct Special Audit for three subsequent financial years 2008-09, 2009-10 and 2010-11. The process is under way.

The report No. 4 of 2016 of Comptroller and Auditor General of India is under examination.